

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-572(PB)/2019

IN THE MATTER OF:

Dinesh Khetan	...	Applicant/Petitioner
Vs		
Bigmoon Buildcon Pvt. Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Pankaj Agarwal, Mr. Shashwat Srivastava, Advs for SRA
For the ITD	:	Mr. Ruchir Bhatia SSC & Pratyaksh Gupta & Annant Maan JSCs with Adv Abhijeet Anand for Dept of Income Tax

ORDER

IA-4910/2022

Ld. Counsel for the Applicant appeared.

Ld. Counsel Mr. Pratyaksh Gupta for the Income Tax Department appeared through VC and sought time to file a reply.

As a last opportunity, time is granted for filing the reply.

List the matter again **on 12.08.2024.**

Meantime, parties are directed to complete the pleadings in the matter.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)